

**LIST OF STAKEHOLDERS**  
[ As per Regulation 31 of Insolvency and Bankruptcy Board of India (Liquidation Process)  
Regulations, 2016]

**BEFORE THE HON'BLE NATIONAL COMPANY LAW TRIBUNAL, KOLKATA BENCH**  
**COMPANY PETITION NO. CP (IB) No. 928/KB/2018**  
**IN THE MATTER OF**  
**OSPL INFRADEAL PRIVATE LIMITED (in liquidation)**

Prepared by	Soumendra Podder IP Registration no. <b>IBBI/IPA-001/IP- P00446/2017-2018/10789</b>
Reference	NCLT Kolkata Bench Order Dated 22th October 2019.



**DISCLAIMER**

The information contained in this List of Stakeholders (“List”) is substantially based on information collected by the Liquidator from the Tally Data ( Till 22.10.2019) of OSPL Infradeal Pvt. Ltd.- in liquidation (“Corporate Debtor” or “Company”), as supplied by the Promoter Director and also the copies of the papers and documents submitted by the claimants. The Liquidator shall not have any liability for any statements, disclosures or representations (expressed or implied) contained in, or any omissions from, this List or any other written or oral communication transmitted to the recipient.

This List has been prepared pursuant to Regulation 31 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016 (“Liquidation Regulations”) and for no other purpose. The submission of this List is a part of the liquidation proceedings. Any recipient getting this List is only entitled to use the same for the purposes of liquidation proceedings, and is not entitled to circulate the whole or any part of the List for any other purpose.

The Liquidator disclaims liability for any losses/ liabilities or damages that may arise relying on the List. No damages/ losses/ penalties/ liabilities or any form of claim shall lie against the Liquidator for the List

**LIST OF STAKEHOLDERS**

Pursuant to Regulation 31 of the Liquidation Regulation, 2016, category wise list of stakeholders has been prepared, on the basis of proofs of claims submitted and accepted by the undersigned, under the said regulations stating the following details:

1. amount of claim admitted;
2. extent to which the debts or dues are secured or unsecured;
3. details of the stakeholders; and
4. proofs admitted or rejected in part, and the proofs wholly rejected.

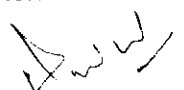
This list of stakeholders includes only list showing claims received from the Secured/Unsecured Financial Creditors and subsequently accepted by the Liquidator. No claim has been received from any Operational Creditors, employees and workmen and also the shareholders.

In this regard, public announcement shall also be made to the public informing filing of the list of stakeholders with the NCLT, Kolkata Bench, in the manner specified in Regulation 12(3) of the Liquidation Regulations.

Considering that the very nature of admission of claims filed by stakeholders is subject to modification, necessary application might be moved with the Hon’ble NCLT, from time to time, to modify an entry in the list of the stakeholders filed with the Adjudicating Authority, in the manner directed by the Adjudicating Authority.

The list of stakeholders, as modified from time to time, shall be:

1. Available for inspection by the persons who submitted proofs of claim; and
2. Available for inspection by members, directors and guarantors of the Corporate Debtor.



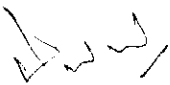
**Claims of Financial Creditors**

**Notes:**

1. The last date of submission of claim was 21<sup>st</sup> November, 2019.
2. The claims have been verified by the Liquidator based on the evidence submitted by the respective financial creditors. The amount does not necessarily match with the books of accounts of the Company.
3. The Liquidator may modify/ correct the list of claims, as may be directed by the NCLT, Kolkata or otherwise.
4. If any claim is submitted after the last date of submission the Liquidator will admit the claims only on general or specific orders of NCLT.
5. The List of claims admitted by the Liquidator:

S. No.	Name of Financial Creditors	Nature of Claim	Amount claimed Rs.	Claim admitted by the Liquidator Rs.
1	SREI Infrastructure Finance Limited	Term Loan Secured	3129169759	3129169759
2	Religare Finvest Limited	Secured, unrated, unlisted, Redeemable, Non-Convertible Debenture	2891173692	2891173692
3				
4				
5				

*Note: Apart from the claims mentioned above, no other claims have been received from the operational creditors/ employees and other stakeholders (if any) of the Corporate Debtor as on the last date of receipt of claims i.e. 21<sup>st</sup> November, 2019. Further, necessary modification shall be done in the above-mentioned list of stakeholders in case of any fresh/ modified claim received from any stakeholder, subject to approval of NCLT.*

  
**Soumendhra Podder**  
**Liquidator**  
**OSPL Infradeal Pvt. Ltd. (In Liquidation)**  
**Place: Kolkata**  
**Date: 16/03/2020**